

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 494/98

(2)

New Delhi this the 5th Day of March 1998

Hon'ble Shri R.K. Ahooja, Member (A)

Shri Raj Kumar,
J-59, Pandav Nagar
Delhi.

Petitioner

(By Shri LKBS Rajan, proxy
for Shjri R.K. Shukla)

-Versus-

1. Secretary,
Department of Company Affairs,
Shastri Bhawan,
5th Floor, New Delhi
2. Director General,
Investigation & Registration,
Bikaner House,
Shahjahan Road,
New Delhi

Respondents

ORDER (Oral)

Hon'ble Shri R.K. Ahooja, Member (A)

The applicant is aggrieved that though he has been working for a number of years, the respondents have not granted him temporary status and consider him for regularisation in Group 'D'.

2. I have heard the learned counsel for the applicant. It appears that applicant had filed a representation dated 22.1.1998, Annexure A-8 before the DG. The learned counsel submits that no decision has been taken so far. In view of this position, I consider that the matter can be disposed of at the admission stage itself by directing the respondents to take a decision on the representation within a

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period of two months. A copy of the OA filed by the applicant be also sent to the respondents who will treat this as an ~~Power~~ ^{Power} of his representation.

R. K. Ahooja
(R. K. Ahooja)
Member (A)

Mittal